

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5492  
ANSWERED ON:09.05.2012  
DIRECTIVES TO AIRPORTS  
Jeyadural Shri S. R.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has issued stringent directions to all airports regarding operation of airports when an aircraft lands and the areas which are prohibited for even all valid pass holders and where only officials of custom, intelligence units are permitted;
- (b) if so, the details thereof;
- (c) whether these directives are being violated with impunity;
- (d) if so, the details thereof along with the reaction of the Government thereto; and
- (e) the action taken/proposed to be taken against the guilty and to avoid such incidents in future?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) & (b): Directorate General of Civil Aviation (DGCA) issues instructions/directions for operation of airports and aircrafts. Bureau of Civil Aviation Security (BCAS) issues the Aerodrome Entry Permits to facilitate access to the Terminal Building and operational areas of an aerodrome. Only the valid aerodrome entry permit holders who are required in connection with a particular aircraft operations, including officials of customs, intelligence are permitted to go up to the aircraft.

(c): BCAS issues orders/directions to ensure access control to all areas, including operational area, at the airports, which are strictly enforced by the security agencies. No major violation has come to the notice of BCAS.

(d) & (e): Do not arise.